

**Central Administrative Tribunal
Principal Bench, New Delhi**

O.A. No.1270/2015

This the 8th day of July, 2021

(Through Video Conferencing)

**Hon'ble Mr. A.K. Bishnoi, Member (A)
Hon'ble Mr. R.N. Singh, Member (J)**

1. Asheesh
Age 27 years
Group C Plaster Assistant
Sub: Pay Scale
S/o Shri Om Prakash
R/o 48 Vill. Tilang Pur Kotla
Post Office – Najafgarh
New Delhi – 110 043.

2. Pawan Kumar Verma
Age 38, Group C, Plaster Assistant
Sub : Pay Scale
S/o Shri Satvir Singh Verma
R/o House No.D39, Hari Vihar
Phase-III, Near MCD Office
Kakrola Post Office
New Delhi – 110 078.Applicants

(through Advocate: Shri Ranbir Yadav)

VERSUS

1. Union of India
Through its Secretary
Ministry of Labour
Sharam Shastri Bhavan
Rafi Marg, New Delhi.

2. Director General
ESI Head Quarter
Panchdeep Bhavan
C.I.G. Road
New Delhi -110 002.





3. Joint Director (Recruitment)
 ESI Head Quarter
 Panchdeep Bhavan
 C.I.G. Road
 New Delhi – 110 002. ... Respondents

(through Advocate: Shri J.P. Tiwari and
 Shri Saurabh Chadda)

ORDER (Oral)

Hon'ble Mr. R. N. Singh, Member (J):

The present application has been filed by the applicants seeking the following relief(s):-

- “(a) to revise their grade pay in pay scale of Rs.5200-20,200 from Rs.2400 to 2800 i.e. next higher grade than the lower post of Plaster Assistants, who have been granted pay scale of B.P. 5200-20,200 + grade pay Rs.2400 in place of Rs.2000 from the date of joining.
- (b) to refix their pay and allowances as per revised grade of pay Rs.2800 in the pay scale of 5200-20,200 and grant the arrear w.e.f. joining their posts.
- (c) pass such other further order/orders as this Hon'ble Tribunal may deem fit and proper in the facts and circumstances of the case.”

2. Learned counsel for the applicants submits that the applicants have preferred representations dated 24.11.2014 and 29.11.2014 (Annexure P-1 colly) for redressal of their grievances. However, the same have not been considered and responded to by the respondents till date.

3. Shri Yadav, learned counsel for the applicants, however, submits that the applicants shall be satisfied, if the present OA is disposed of, with a direction to the respondents to



consider the applicants' aforesaid pending representations (Annexure P-1 colly) and to dispose of the same within a time bound manner.

4. In view of the aforesaid, with the consent of the learned counsels for the parties, without going into the merit of the case, the present OA is disposed of with a direction to the respondents to consider the applicants' aforesaid pending representations dated 24.11.2014 and 29.11.2014 (Annexure P-1 colly) and to dispose of the same by passing a reasoned and speaking order, as expeditiously as possible and in any case within eight weeks of receipt of a copy of this Order.

5. The OA is disposed of, in the aforesaid terms. No order as to costs.

(R.N. Singh)
Member (J)

(A. K. Bishnoi)
Member (A)

/ravi/uma/anjali/

